

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 2170 of 2020

Ashish Nityanand Topno @ Mota.**Petitioner**
Versus
The State of Jharkhand.**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Rajesh Bhushan, Advocate
For the State : Mrs. Lily Sahay, A.P.P.

04/26.6.2020 Heard the parties.

The petitioner is an accused in connection with S.T. Case No. 674 of 2018 arising out of Dhurwa P.S. Case No. 137 of 2018, G.R. Case No. 3515 of 2018.

Earlier prayer for bail of the petitioner was twice rejected by this Court in B.A. No. 10611 of 2018 and B.A. No. 7696 of 2019.

It has been submitted by the learned counsel for the petitioner that the petitioner is in custody since long and that one of the co-accused has been granted bail by this Court in B.A. No. 1457 of 2019.

It appears that the plea with respect to the co-accused having been granted bail was available to the petitioner when his bail application was rejected for the second time. Learned counsel has submitted that the said co-accused has been named on the confession of the other accused persons. However, so far as the present petitioner is concerned, it appears that the scooter used in commission of murder was recovered from the petitioner. It further appears that out of 8 witnesses, six have been examined.

Regard being had to the fact that there is no fresh ground for reconsideration of the prayer for bail of the petitioner, I am not inclined to grant bail to the petitioner. Hence his prayer for bail is rejected.

However, trial court may expedite the trial.

(Rongon Mukhopadhyay, J)

Rakesh/-